



सत्यमेव जयते

UTTARAKHAND COURT NEWS
(A Quarterly Court Magazine)

Vol.-XV Issue No.-I (January to March 2024)



EDITORIAL BOARD

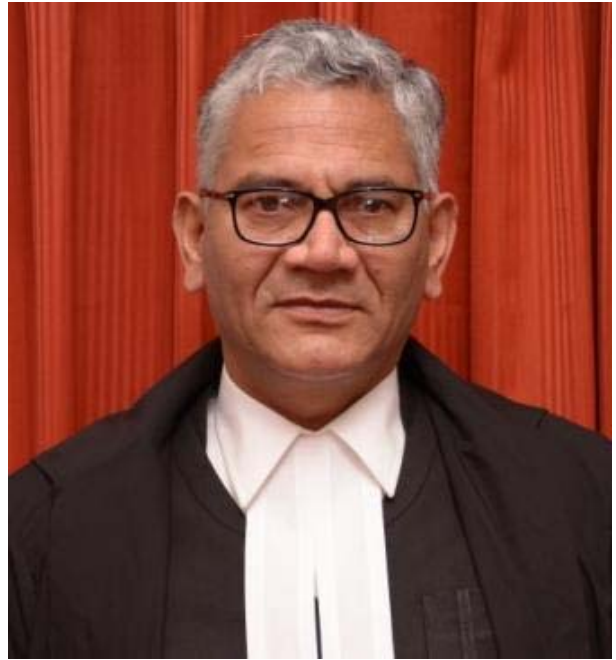
Hon'ble Mr. Justice Alok Kumar Verma
Hon'ble Mr. Justice Pankaj Purohit
Hon'ble Mr. Justice Vivek Bharti Sharma

COMPILED BY

Shri Ashish Naithani, Registrar General, High Court of Uttarakhand
Ms. Pratibha Tiwari, Registrar (Inspection), High Court of Uttarakhand



Hon'ble Ms. Justice Ritu Bahri
(Chief Justice)
(w.e.f. 04.02.2024)



Hon'ble Mr. Justice Manoj Kumar Tiwari



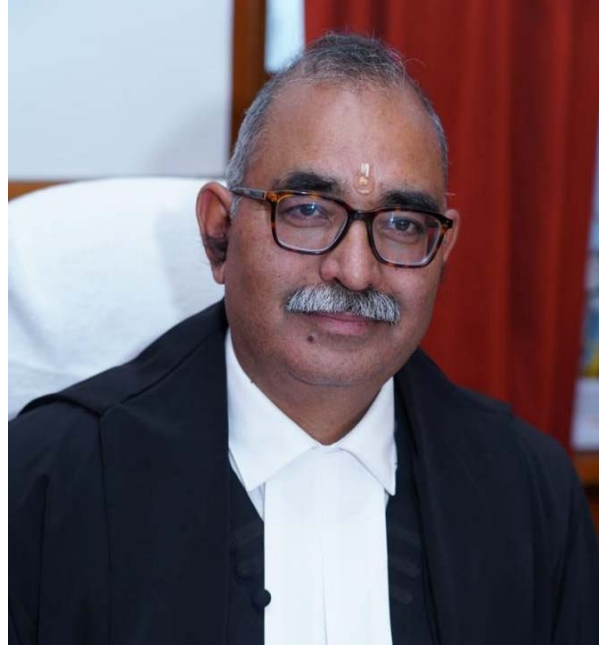
Hon'ble Mr. Justice Ravindra Maithani



Hon'ble Mr. Justice Alok Kumar Verma



Hon'ble Mr. Justice Rakesh Thapliyal



Hon'ble Mr. Justice Pankaj Purohit



Hon'ble Mr. Justice Vivek Bharti Sharma



CONTENTS

| | |
|---|--------------|
| ❖ Hon'ble Judges of Uttarakhand High Court | 05 |
| ❖ Major Events and Initiatives at the High Court | 06-09 |
| ❖ Programmes attended by Hon'ble Judges | 10 |
| ❖ Major Activities of State Legal Services Authority (SLSA) | 11-18 |
| ❖ Statistics information related to State Legal Services Authority (SLSA) | 19-25 |
| ❖ Major Activities of UJALA | 26-30 |
| ❖ Institution, Disposal & Pendency of cases in the High Court | 31 |
| ❖ Institution, Disposal & Pendency of cases in District Courts | 32 |
| ❖ Institution, Disposal & Pendency of cases in Family Courts | 33 |
| ❖ Notifications & Circulars with link | 34-35 |
| ❖ Proceedings related to Welcome of Hon'ble Ms. Justice Ritu Bahri, The Chief Justice, High Court of Uttarakhand held on 12.02.2024 | 36-45 |
| ❖ Recent Judgments of the High Court of Uttarakhand with link for full Judgments | 46-47 |

HIGH COURT OF UTTARAKHAND

LIST OF JUDGES (AS ON 31st MARCH, 2024)

| Sl. No. | Name of the Hon'ble Judges | Date of Appointment |
|---------|---|---------------------|
| 1. | Hon'ble Ms. Justice Ritu Bahri (Chief Justice) | 04.02.2024 |
| 2. | Hon'ble Mr. Justice Manoj Kumar Tiwari | 19.05.2017 |
| 3. | Hon'ble Mr. Justice Ravindra Maithani | 03.12.2018 |
| 4. | Hon'ble Mr. Justice Alok Kumar Verma | 27.05.2019 |
| 5. | Hon'ble Mr. Justice Rakesh Thapliyal | 28.04.2023 |
| 6. | Hon'ble Mr. Justice Pankaj Purohit | 28.04.2023 |
| 7. | Hon'ble Mr. Justice Vivek Bharti Sharma | 28.04.2023 |

MAJOR EVENTS & INITIATIVES

Republic Day Celebration: On 26th January, 2024



On 26th January, 2024, Republic Day was celebrated in the High Court premises with Great enthusiasm. On this occasion, National Flag was hoisted by Hon'ble Mr. Justice Manoj Kumar Tiwari, Acting Chief Justice, High Court of Uttarakhand in presence of Hon'ble Judge. Officers and Officials of the Registry and member of the Bar.



Full Court Reference to Welcome Hon'ble Ms. Justice Ritu Bahri, the Chief Justice, High Court of Uttarakhand on 12.02.2024

Hon'ble Judges of the High Court on the Welcome Ceremony of Hon'ble Ms. Justice Ritu Bahri, the Chief Justice, High Court of Uttarakhand on 12.02.2024



(Standing L-R)

Hon'ble Mr. Justice Pankaj Purohit, Hon'ble Mr. Justice Alok Kumar Verma, Hon'ble Mr. Justice Manoj Kumar Tiwari, Hon'ble Ms. Justice Ritu Bahri, the Chief Justice, Hon'ble Mr. Justice Ravindra Maithani, Hon'ble Mr. Justice Rakesh Thapliyal and Hon'ble Mr. Justice Vivek Bharti Sharma.

**Full Court Reference on Welcome of Hon'ble Ms. Justice Ritu Bahri, the Chief Justice,
High Court of Uttarakhand on 12.02.2024**



PROGRAMMES ATTENDED BY HON'BLE JUDGES**(FROM JANUARY 2024 TO MARCH 2024)**

1. Hon'ble Mr. Justice Rakesh Thapliyal attended "*National Workshop for High Court Justices on Constitutional Remedies and Administrative Law*" at National Judicial Academy, Bhopal from 02.03.2024 to 03.03.2024
2. Hon'ble Mr. Justice Ravindra Maithani attended "*Conference on Re-engineering Judicial Process through Information and Communication Technology (ICT) in collaboration with the Ministry of Justice (MOJ), United Kingdom*" at National Judicial Academy, Bhopal from 09.03.2024 to 10.03.2024.
3. Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Rakesh Thapliyal attended "*International Judicial Conclave on IPR*" at Delhi conducted by Delhi High Court from 15.03.2024 to 17.03.2024.

MAJOR ACTIVITIES OF STATE LEGAL SERVICES AUTHORITY**FROM****JANUARY 2024 TO MARCH 2024****➤ MEGA/MULTI-PURPOSE LEGAL SERVICES & AWARENESS CAMPS :**

District Legal Services Authorities in the State have organized Multi-Purpose Legal Services and Awareness Camps within their District across the State of Uttarakhand. During the campaign students and general public present in the camps were sensitized about NALSA (Legal Services for Victims of Drug Abuse and Elimination of Menace of Drug Abuse) Scheme, 2015; Drugs Causing Social, Mental and Physical Distress; information about side effects of medicines.

Departmental information was also given by the Social Welfare Department, Agriculture Department, Animal Husbandry Department, Food Supply Department, Child Development Department, Industry Department and Maha Lakshmi Kit was also distributed; renewal registration forms were distributed. Problems were solved by the District Sainik Welfare Department; the Social Welfare Department filled the forms for Old Age Pension, Widow and Handicapped Pension etc.

Under the auspices of the Health Department, free health check-ups were also conducted by doctors of Allopathic, Homeopathic and Ayurvedic departments, medicines were distributed and disabled certificates were also provided to the needy persons. In the said campaign, total 1239 persons were benefited as per their requirements.

➤ PREVENTION OF SALES OF EXPIRY ITEMS:

As per directions of the Hon'ble Executive Chairman, UKSLSA Nainital under prevention of sales of expiry items/packets/packed foods, drinks, monthly meeting is being convened by the Secretary, DLSAs with Food Safety Officer and Drug Inspector of

the concerned district. Raid/Inspection has also been conducted in the Malls, Shops, Markets, Medical Stores, General Stores etc.

During the period the District Legal Services Authorities convened 19 Meetings with Members of the committee as Food Safety Officer, Drug Inspector, District Supply Officer Pauri and Anti-Drug Team Members, 56 surprise inspections/visits to shops, stores, medical stores, malls were conducted by the concerned DLSAs and Officers. In the meetings, work done by the said departments during the period was reviewed and necessary guidelines/directions were given to do the work with full dedication.

➤ **JAIL ACTIVITIES:**

As per directions of Hon'ble the Executive Chairman, UKSLSA and in order to strengthen Jail Legal Aid Clinics and Prisoners Focused Legal Services, all the District Legal Services Authorities have organized "Jail Samiksha Diwas" inside District/Sub-Jails and at Legal Aid Clinics/Judicial Lock-up. During the period total 68 Legal Awareness Camps were organized, 44 Visits/Inspections were conducted and total 342 Jail Inmates/Under Trial Prisoners were benefited by providing them free Legal Aid Services by the Legal Aid Defense Counsel and Panel Lawyers enrolled with District Legal Services Authorities.

Free health checkup was also conducted and medicines were distributed to the prisoners detained in the Jails by the PLVs in cooperation with Health Department.

During the campaign Secretary DLSAs, Legal Aid Defense Counsel, Panel Advocate, Jail Superintendent in-charge were present and problems of the prisoners were addressed and prisoners were given legal advice for legal aid as per their requirements

➤ **OBSERVATION OF "NATIONAL YOUTH DAY" ON 12.01.2024:**

On the occasion of National Youth Day, legal awareness camp was organized on 12.01.2024, in which the youth were made aware of the personality and work of Swami Vivekananda and the youth were encouraged to stay away from drugs and inspired to work in national interest.

The attended persons and youth/students were present and made aware about the teachings of Swami Vivekananda Ji; NALSA (Legal Services for Victims of Drug Abuse and Elimination of Menace of Drug Abuse) Scheme, 2015, to prevent social, mental and physical distress. Side Effects of Drug Abuse, Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, e-True Copy Module, e-Seva Kendra, e-Regulation of Cases etc. were explained.

➤ **“HAMARA SAMVIDHAN HAMARA SAMMAN” LAUNCHED ON 24.01.2024:**

On 24.01.2024, a campaign namely “Hamara Samvidhan Hamara Samman” has been launched officially by the Department of Justice to commemorate 75th Year of India as Republic.

This Pan-India year-round campaign was inaugurated by the Hon’ble Vice President of India to instill every citizen the importance of constitutional principal, enhance their legal knowledge on rights, duties and entitlements.

In this regard, a State Level Workshop on 01st March, 2024 (Friday) has been organized at I.R.D.T Auditorium Survey Chowk, Dehradun, to impart training and capacity building of the grass root volunteers engaged in the programme.

As per the directions of Ministry of Law and Justice, Government of India and Hon’ble Executive Chairman, Uttarakhand SLSA, the State Level Workshop was attended by the Secretary, DLSA Dehradun. On the occasion Hamara Samvidhan Hamara Samman Abhiyan /State Level Tele-Law Workshop/Fair (Jan Seva Janta Ke Dwar) was inaugurated by the Secretary, DLSA, Dehradun and all the participants were informed about the fundamental rights of the people mentioned in the Constitution of India and the State Policy Directive. Regarding the work being done by the Legal Services Institutions was also informed for the benefit of the general public. Also, informed in detail about the objective of the workshop being organized in the context of advanced technology at present. On this occasion, '*Journey in Uttarakhand Tele-Law Reaching the...*' booklet was also unveiled. In the program, DLSA, Dehradun set up a stall and distributed legal encyclopedia booklet regarding the functions of District Legal Services Authority and various laws and also made publicity regarding National Lok Adalat dated 09.03.2024.

➤ **REPORT OF MASSIVE AWARENESS CAMPAIGN BASED ON THE NALSA (LEGAL SERVICES TO THE VICTIMS OF DRUG ABUSE AND ERADICATION OF DRUG MENACE) SCHEME, 2015 ORGANIZED IN THE STATE OF UTTARAKHAND FROM 01.01.2024 to 15.01.2024**

As per directions of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, various legal awareness programmes and other similar activities on the topic of Drug Abuse and Eradication of Drug Menace are required to be carried out in the State of Uttarakhand by the effective and collaborative efforts of all the concerning stakeholders, so as to illegal activities of drug trafficking and drug abuse amongst the youth, children and adults of the State of Uttarakhand may be restricted.

In this context, it is kindly submitted that having considered the aforesaid proposal, Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority was pleased to approve to conduct "Massive Awareness Campaign based on the NALSA (Legal Services to the Victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015" in the State of Uttarakhand from 01st January, 2024 to 15th January, 2024.

In order to make the aforesaid awareness campaign a grand success and in order to ensure the compliance of the directions issued by the Hon'ble Executive Chairman, Uttarakhand State Legal Services Authority, the aforesaid Awareness Campaign was successfully organized by the District Legal Services Authorities in their districts in association with all the concerning stakeholders.

It is kindly submitted that as per the District-wise reports, it is found that during the aforesaid Awareness Campaign, total 526 awareness programmes including camps were organized (*448 in Schools & Colleges, 19 in Children and Observation Homes, 25 in Drug-De-addiction and Rehabilitation Centers and 34 in Jails*) and around 32,663 persons attended these awareness programmes/camps (*26,355 in Schools & Colleges, 609 in Children and Observation Homes, 1,273 in Drug-De-addiction and Rehabilitation*

Centers and 4,426 in Jail). Apart from this, 340 awareness programmes/camps/stalls were also organized in rural areas, urban areas and local fairs, wherein, around 34,770 persons attended the awareness programmes/camps/ stalls.

Therefore, total 866 awareness programmes including camps and stall were organized in the State of Uttarakhand by all the District Legal Services Authorities and their concerning stakeholders during the period of this campaign and around 67,433 persons attended these activities.

Furthermore, it is kindly submitted that total 22 visits were made in Drug De-addiction and Rehabilitation Centers, 177 Awareness Rallies, 12 Radio show including Television Interviews, 37 Nukkad Nataks, 228 Essay/Drawing/Slogan Competitions were organized. Total 103 programmes/camps/stalls were personally attended by the Secretaries of DLSAs. Total, 59,209 persons were benefitted by this awareness campaign.

➤ **REPORT OF 15 DAYS AWARENESS CAMPAIGN ON THE ISSUES OF CYBER CRIMES, ONLINE FRAUD AND SOCIAL MEDIA SCAMS ORGANIZED IN THE STATE OF UTTARAKHAND FROM 15.02.2024 TO 29.02.2024**

As we know that today is the era of technology wherein computers, mobiles and other electronic gadgets are crucial resources for any kind of business as well as for money transactions, etc. Further, now-a-days, the Cyber Crimes, Online Fraud and Social Media Scams incidents are reported frequently and the same are being increased day-by-day.

Therefore, Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority was of the view that appropriate awareness campaign would be required to make aware the masses in the State of Uttarakhand about Cyber Crimes, Online Fraud and Social Media Scams.

During the aforesaid Awareness Campaign, total 2,201 awareness programmes including camps were organized by the District Legal Services Authorities (533 in Schools & Colleges, 739 for Senior Citizens, Women and Common Masses and 929 in Urban and Rural Areas) and around 1,37,026 persons attended these awareness programmes/camps (51,261 in Schools & Colleges, 35,908 Senior Citizens, Women and Common Masses and 49,857 in Urban and Rural Areas). Also, 94 programmes including camps were personally attended by the Secretaries of DLSAs.

Furthermore, total 140 Awareness Rallies, 21 Radio shows including Television Interviews, 80 Nukkad Nataks, 233 Essay/Poster/Debate Competitions were organized. Around 88,875 persons were benefitted by this awareness campaign.

During the aforesaid Awareness Campaign, Door-to-Door Campaign was also organized. During the course of awareness campaign, public including students, youth generation, senior citizens and women were made aware and sensitized about safe digital and banking payments, different websites and mobiles Apps, fraud through AI Crimes, awareness of toll free number of 1930, computer and mobile virus application, fraud bank calls, secrecy of OTP and ATM Pin number, Fraud KYC calls, scanning of fraud QR Codes, security and frequently changing of passwords generated for the social media platforms, maintain the security of the confidential numbers of credit cards and debit cards, avoiding chat on unknown numbers and e-mail, avoiding participation in online lotteries and games

➤ **CELEBRATION OF “INTERNATIONAL WOMEN’S DAY” ON 08.03.2024:**

District Legal Services Authorities celebrated “International Women’s Day” on 08/09/11.03.2024 by organizing Legal Awareness Programmes and other activities under the joint aegis of Women Empowerment and Child Development Department and other departments, Nari Niketans on the occasion of International Women's Day and an "Anti-Drug Movement Week" was also running from 11.03.2024 to 18.03.2024.

During the programmes the attended women were explained about the importance of International Women's Day, the role of women in the society in the present times, Protection of Women from Domestic Violence Act-2005, legal information on various subjects to the girl students and the general public, drug eradication and ill effects of drugs, POSH Act etc. Cooperation of Probation, CWC, Child Help Line and District Child Protection Unit NGO were also availed during the said celebration.

NATIONAL LOK ADALAT ORGANIZED
ON 09.03.2024
AT HON'BLE HIGH COURT OF UTTARAKHAND



STATISTICAL INFORMATION**DETAILS OF DISPOSAL OF CASES IN THE NATIONAL LOK ADALAT HELD ON****09.03.2024****IN THE STATE OF UTTARAKHAND**

| S.N. | Name of the Courts | No. of cases referred | No. of cases settled | Settlement Amount |
|------|-----------------------------------|-----------------------|----------------------|-----------------------|
| 1 | High Court of Uttarakhand | 522 | 31 | 10,55,93,500 |
| 2 | Almora | 107 | 99 | 44,93,974 |
| 3 | Bageshwar | 124 | 109 | 71,77,900 |
| 4 | Chamoli | 99 | 98 | 1,04,17,420 |
| 5 | Champawat | 108 | 93 | 17,74,093 |
| 6 | Dehradun | 2925 | 2891 | 13,89,84,516 |
| 7 | Haridwar | 2231 | 2098 | 5,58,95,839 |
| 8 | Nainital | 775 | 661 | 5,24,66,489 |
| 9 | Pauri Garhwal | 795 | 792 | 1,54,20,743 |
| 10 | Pithoragarh | 267 | 253 | 2,46,05,923 |
| 11 | Rudraprayag | 105 | 104 | 35,67,741 |
| 12 | Tehri Garhwal | 486 | 417 | 2,56,94,352 |
| 13 | Udham Singh Nagar | 2881 | 2302 | 21,60,26,031 |
| 14 | Uttarkashi | 164 | 150 | 1,31,67,908 |
| | TOTAL(A):- | 11589 | 10098 | 67,52,86,429 |
| 15 | Pre-Litigation Cases | 14344 | 12401 | 16,02,39,403 |
| 16 | Consumer Courts | 14 | 09 | 5,69,824 |
| 17 | Debts Recovery Tribunal, Dehradun | 40 | 36 | 22,86,00,000 |
| | TOTAL(B):- | 14398 | 12446 | 38,94,09,227 |
| | GRAND TOTAL (A+B) :- | 25987 | 22544 | 1,06,46,95,656 |

**STATUS OF FULL TIME SECRETARIES/TLSC/PLVS/PANEL LAWYERS/
RETAINER LAWYERS/MEDIATORS/LEGAL AID CLINICS/FRONT
OFFICE/MEDIATION CENTERS AS ON 31.03.2024**

| NAME OF DLSA/HCLSC | No. of Full Time Secretary | No. of TLSCs Constituted | No. of Panel Lawyers | No. of Retainer Lawyers | No. of trained PLVs | No. of Legal Aid Clinics | No. of Front Offices | No. of Mediation Centers | No. of Mediators | No. of Pro-Bono Lawyers |
|--------------------|----------------------------|--------------------------|----------------------|-------------------------|---------------------|--------------------------|----------------------|--------------------------|------------------|-------------------------|
| ALMORA | 01 | 03 | 12 | 01 | 40 | 34 | 01 | 01 | 03 | Nil |
| BAGESHWAR | 01 | 01 | 06 | 01 | 37 | 19 | 01 | 01 | 03 | Nil |
| CHAMOLI | 01 | 05 | 08 | 01 | 60 | 32 | 01 | 01 | 01 | 01 |
| CHAMPAWAT | 01 | 01 | 10 | 01 | 60 | 17 | 01 | 01 | 03 | Nil |
| DEHRADUN | 01 | 04 | 51 | 01 | 71 | 62 | 01 | 02 | 25 | Nil |
| HARIDWAR | 01 | 02 | 34 | 01 | 52 | 34 | 01 | 03 | 22 | Nil |
| NAINITAL | 01 | 02 | 39 | 01 | 60 | 08 | 01 | 03 | 14 | Nil |
| PAURI GARHWAL | 01 | 04 | 25 | 01 | 69 | 25 | 01 | 02 | 05 | Nil |
| PITHORAGARH | 01 | 04 | 11 | 01 | 21 | 04 | 01 | 01 | 04 | Nil |
| RUDRAPRAYAG | 01 | 01 | 06 | 01 | 89 | 43 | 01 | 01 | 01 | Nil |
| TEHRI GARHWAL | 01 | 02 | 26 | 01 | 46 | 21 | 01 | 01 | 03 | Nil |
| U. S. NAGAR | 01 | 05 | 51 | 01 | 81 | 24 | 01 | 03 | 11 | 19 |
| UTTARKASHI | 01 | 02 | 17 | 01 | 60 | 19 | 01 | 01 | 08 | 06 |
| HCLSC | 01 | - | 24 | 01 | - | - | 01 | 01 | 09 | Nil |
| TOTAL | 14 | 36 | 320 | 14 | 746 | 342 | 14 | 21 | 112 | 26 |

**STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE
STATE OF UTTARAKHAND
FROM JANUARY 2024 TO MARCH 2024**

| S. No. | Name of District | Total No. of Lok Adalats Held | Total No. of Cases Taken up | Total No. of Cases Disposed off | Compensation/Settlement Amount | Realized As Fine (in Rs.) | Total No. of Persons Benefited in Lok Adalat |
|--------|------------------------------------|-------------------------------|-----------------------------|---------------------------------|--------------------------------|---------------------------|--|
| 1 | ALMORA | 01 | 107 | 99 | 44,93,974 | - | 99 |
| 2 | BAGESHWAR | 03 | 271 | 125 | 72,00,900 | 10,000 | 125 |
| 3 | CHAMOLI | 04 | 163 | 106 | 1,04,17,420 | 1,200 | 106 |
| 4 | CHAMPAWAT | 03 | 147 | 112 | 17,74,093 | 26,200 | 112 |
| 5 | DEHRADUN | 04 | 7332 | 4816 | 14,01,23,866 | 5,04,150 | 4816 |
| 6 | HARIDWAR | 01 | 2231 | 2098 | 5,58,95,839 | - | 2098 |
| 7 | NAINITAL | 02 | 897 | 721 | 5,24,68,489 | 2,71,900 | 721 |
| 8 | PAURI GARHWAL | 04 | 860 | 847 | 1,54,41,743 | 50,900 | 847 |
| 9 | PITHORAGARH | 03 | 387 | 268 | 2,46,05,923 | 37,200 | 268 |
| 10 | RUDRAPRAYAG | 01 | 105 | 104 | 35,67,741 | - | 104 |
| 11 | TEHRI GARHWAL | 03 | 550 | 465 | 2,58,73,352 | - | 465 |
| 12 | UDHAM SINGH NAGAR | 03 | 3006 | 2308 | 21,61,52,031 | - | 2308 |
| 13 | UTTARKASHI | 01 | 164 | 150 | 1,31,67,908 | - | 150 |
| 14 | HCSLC, NAINITAL | 01 | 522 | 31 | 10,55,93,500 | - | 31 |
| 15 | UKSLSA,NTL | - | - | - | - | - | - |
| | TOTAL :- | 34 | 16742 | 12250 | 67,67,76,779 | 9,01,550 | 12250 |
| 16 | CONSUMER COURTS | - | 14 | 09 | 5,69,824 | - | - |
| 17 | DEBTS RECOVERY TRIBUNAL,, DEHRADUN | - | 40 | 36 | 22,86,00,000 | - | - |
| | TOTAL | - | 54 | 45 | 22,91,69,824 | - | - |
| | GRAND TOTAL | 34 | 16796 | 12295 | 90,59,46,603 | 9,01,550 | 12250 |

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE
STATE OF UTTARAKHAND FOR THE PERIOD
FROM JANUARY 2024 TO MARCH 2024**

| S. No. | Name of District | No. of Camps/Sensitization Programmes Organized | Total No. of Persons Benefited in Camps |
|---------------|----------------------------------|--|--|
| 1 | ALMORA | 468 | 34509 |
| 2 | BAGESHWAR | 386 | 13528 |
| 3 | CHAMOLI | 727 | 22832 |
| 4 | CHAMPAWAT | 426 | 15646 |
| 5 | DEHRADUN | 292 | 26245 |
| 6 | HARIDWAR | 119 | 9038 |
| 7 | NAINITAL | 529 | 25098 |
| 8 | PAURI GARHWAL | 210 | 9573 |
| 9 | PITHORAGARH | 140 | 6474 |
| 10 | RUDRAPRAYAG | 34 | 2619 |
| 11 | TEHRI GARHWAL | 447 | 13025 |
| 12 | UDHAM SINGH NAGAR | 489 | 29348 |
| 13 | UTTARKASHI | 200 | 9015 |
| 14 | HCLSC, NAINITAL | - | - |
| 15 | UKSLSA, NAINITAL | - | - |
| | TOTAL | 4467 | 216950 |
| 16 | CONSUMER COURTS | - | - |
| 17 | DEBTS RECOVERY TRIBUNAL DEHRADUN | - | - |
| | TOTAL | 4467 | 216950 |

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JANUARY 2024 TO MARCH 2024**

| S. No. | Name of District | No. of Persons Benefited through Legal Aid & Advice | |
|--------|-------------------------------------|---|-----------------------------|
| | | Legal Aid | Legal Advice/ Counseling |
| 1 | ALMORA | 27 | 879 |
| 2 | BAGESHWAR | 09 | 617 |
| 3 | CHAMOLI | 07 | 198 |
| 4 | CHAMPAWAT | 26 | - |
| 5 | DEHRADUN | 461 | 2418 |
| 6 | HARIDWAR | 169 | - |
| 7 | NAINITAL | 119 | 126 |
| 8 | PAURI GARHWAL | 47 | 1733 |
| 9 | PITHORAGARH | 21 | - |
| 10 | RUDRAPRAYAG | 26 | 04 |
| 11 | TEHRI GARHWAL | 41 | 02 |
| 12 | UDHAM SINGH NAGAR | 228 | 28 |
| 13 | UTTARKASHI | 12 | - |
| 14 | HCLSC, NAINITAL | 80 | - |
| 15 | U.K. S.L.S.A., N.T.L. | - | 38 |
| | TOTAL | 1273 | 6043 |
| 16 | CONSUMER COURTS | - | - |
| 17 | DEBTS RECOVERY TRIBUNAL DEHRADUN | - | - |
| | TOTAL | 1273 | 6043 |

PROGRAMMES/ACTIVITIES INSIDE JAIL CAMPUS
DURING JANUARY 2024 TO MARCH 2024

| S.N. | Name of District | Lok Adalat's organized in Jails | | Legal Literacy Camps organized in Jails | | Legal Aid provided to under trial prisoners | Jail visit |
|------|------------------|---------------------------------|---------------------------|---|--------------------|---|-------------------------|
| | | No. of organized Lok Adalats | No. of cases disposed off | Camps organized | Benefitted persons | Number of Benefitted under trial prisoners | Total Number Jail visit |
| 1 | ALMORA | - | - | 11 | 1696 | 18 | 01 |
| 2 | BAGESHWAR | - | - | 07 | 503 | 08 | 07 |
| 3 | CHAMOLI | - | - | 03 | 319 | 05 | 09 |
| 4 | CHAMPAWAT | - | - | 09 | 326 | 17 | 12 |
| 5 | DEHRADUN | 03 | 101 | 01 | 850 | 389 | 30 |
| 6 | HARIDWAR | 03 | 104 | 16 | 5050 | 150 | - |
| 7 | NAINITAL | - | - | 11 | 1731 | 90 | 01 |
| 8 | PAURI GARHWAL | - | - | 10 | 1579 | 36 | 22 |
| 9 | PITHORAGARH | - | - | 40 | 2103 | 14 | - |
| 10 | RUDRAPRAYAG | - | - | 08 | 209 | 09 | - |
| 11 | TEHRI GARHWAL | - | - | 11 | 1337 | 29 | - |
| 12 | U.S. NAGAR | 02 | 47 | 11 | 1615 | 196 | 15 |
| 13 | UTTARKASHI | - | - | 13 | 859 | 07 | 01 |
| 14 | H.C.L.S.C. NTL | - | - | - | - | 63 | - |
| | TOTAL :- | 08 | 252 | 151 | 18177 | 1031 | 98 |

STATISTICAL INFORMATION IN RESPECT OF PERMANENT LOK ADALATS
(Established U/S 22B of Legal Services Authority Act)

(STATISTICAL INFORMATION FOR THE MONTH OF JANUARY 2024 TO MARCH 2024)

- (i) No. of PLAs existing : -07 (Almora, Dehradun, Hardwar, Nainital, Pauri Garhwal, Tehri Garhwal and U.S. Nagar)
- (ii) Total No. of PLAs functioning : -04 (Dehradun, Hardwar, Nainital and U.S. Nagar)

| S. No. | Permanent Lok Adalats | Number of Sitzings | No. of cases pending as on 31.03.2024 | No. of cases received during the Period | No. of cases settled during the Period | Total Value/Amount of Settlement (₹) | No. of cases pending as on 31.03.2024 |
|--------|-----------------------|--------------------|---------------------------------------|---|--|--------------------------------------|---------------------------------------|
| 1 | Dehradun | 49 | 279 | 56 | 39 | 90,49,982 | 296 |
| 2 | Haridwar | 32 | 97 | 22 | 06 | 58,61,850 | 113 |
| 3 | Nainital | 48 | 146 | 18 | 16 | 7,85,448 | 148 |
| 4 | Udham Singh Nagar | 37 | 22 | 21 | 18 | 1,25,45,456 | 25 |
| | Total | 166 | 544 | 117 | 79 | 2,82,42,736 | 582 |

STATISTICAL INFORMATION IN RESPECT OF VICTIM COMPENSATION
SCHEME U/S 357 A Cr. PC

(STATISTICAL INFORMATION FOR THE MONTH OF JANUARY 2024 TO MARCH 2024)

| No. of applications received directly by Legal Services Institutions (A) | No. of applications/orders marked/directed by any Court (B) | Total No. of applications received including Court orders (A+B) | No. of applications decided | No. of applications pending | Total Value/Settlement Amount (₹) |
|--|---|---|-----------------------------|-----------------------------|-----------------------------------|
| 48 | 61 | 109 | 59 | 134 | 89,15,000 |

STATISTICAL INFORMATION IN RESPECT OF CASES SETTLED
THROUGH MEDIATION

(STATISTICAL INFORMATION FOR THE MONTH OF JANUARY 2024 TO MARCH 2024)

| | | |
|-----|--|------------|
| (A) | Total Number of ADR Centers : | 04 |
| (B) | Total No of Existing Mediation Centers other than ADR Centers : | 18 |
| (C) | Number of Mediators (Total of both in ADR Centers and Mediation Centers) : | 112 |

DISPOSAL

| S.N. | DESCRIPTION | Total of all Mediation/ADR Centre's |
|----------|---|-------------------------------------|
| A | Number of cases pending in the beginning of the months | 160 |
| B | No. of cases received during the months | 206 |
| C | Cases settled through Mediation | 30 |
| D | Cases returned as not settled | 137 |
| E | Non-starter cases which were returned as mediation could not be commenced | 31 |
| F | No. of Connected cases | - |
| G | No. of Cases pending at the end of the month | 168 |

TRAINING PROGRAMMES HELD IN THE PERIOD OF
JANUARY 2024 TO MARCH 2024
AT
UTTARAKHAND JUDICIAL AND LEGAL ACADEMY,
BHOWALI, NAINITAL

| S. No. | Name of Training Programmes/ Workshops | Duration |
|--------|--|---|
| 1. | Skill enhancement programme on Prevention of Corruption Act (Virtual mode) | 06.01.2024 (One day) |
| 2. | 40 hours Training Programme for Advocates of High Court on Mediation (II nd phase) | 08.01.2024 to 12.01.2024 (Five days) |
| 3. | Training programme on Cyber Laws & Appreciation & Handling of Digital Evidence- Refresher Programme (ECT_14_2024) | 27.01.2024 (One day) |
| 4. | Training programme on ICT & e-Courts Induction Programme for newly recruited Civil Judges & APOs (ECT_17_2024) | 29.01.2024 to 30.01.2024 (Two days) |
| 5. | Training for Newly Appointed Assistant Prosecution Officers (APOs) of the State | 02.01.2024 to 31.01.2024 (30 days) |
| 6. | Refresher programme on Criminal Appeal, Revision & Review (Virtual mode) | 03.02.2024 (One day) |
| 7. | Refresher Programme for Court Staffs & N step Training for Kumaon Region (ECT_8_2024) (Virtual mode) | 04.02.2024 (One day) |
| 8. | Refresher Course on Recent Developments in Civil Laws & Procedures (1 st phase) | 05.02.2024 to 09.02.2024 (Five days) |
| 9. | Training Programme on Law of Succession in Hindu & Muslim law (Virtual mode) | 13.02.2024 (One day) |

| | | |
|-----|---|---|
| 10. | Workshop for all members of Internal Committee under POSH Act in District Judiciary & Registry of High Court (Virtual Mode) | 17.02.2024 (One day) |
| 11. | Training Programme for Bangladesh Judges & Judicial Officers | 17.02.2024 to 23.02.2024 (One Week) |
| 12. | Training Programme for Family Courts Staffs (1 st phase) | 25.02.2024 (One day) |
| 13. | Training Programme for Courts Staffs of Executing Courts of the District (1 st phase) | 25.02.2024 (One day) |
| 14. | Refresher programme for Court Staffs & N step Training for Garhwal Region (ECT_08_2024) (Virtual Mode) | 25.02.2024 (One day) |
| 15. | Foundation Training Programme for Newly Recruited Civil Judges (J.D.), 2021 Batch (2 nd phase of Institutional Training) | 30.10.2023 to 28.02.2024 (04 months) |
| 16. | 40 hours Training Programme for Advocates of High Court on Mediation (III rd phase) | 27.02.2024 to 02.03.2024 (Five days) |
| 17. | Special Workshop for Judges on Environmental law, Wild life & Forest Laws (Virtual Mode) | 03.03.2024 (One day) |
| 18. | Programme for Technical Staffs of District Courts- Hardware & Software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc. (ECT_11_2024) (Virtual mode) | 03.03.2024 (One day) |
| 19. | Refresher Course on Criminal Laws and Procedures | 12.03.2024 to 16.03.2024 (Five days) |
| 20. | Training Programme on Gender Justice Awareness and Sensitization on Crime against Women (Virtual mode) | 17.03.2024 (One day) |

| | | |
|------------|---|--|
| 21. | Programme for Technical staffs of District Courts Hardware & Software maintenance, data Replication, data monitoring, VC equipment, LAN connection etc. (ECT_11_2024) (Virtual Mode) | 17.03.2024 (One day) |
| 22. | Refresher programme for Court Staffs & N step Training for District Haridwar (ECT_08_2024) | 29.03.2024 (One day) |
| 23. | Foundation Training Programme for Direct recruited Judicial Officers in H.J.S. cadre of 2019 Batch | 11.03.2024 to 10.06.2024 (Three months) |



40 hours Training Programme for Advocates of High Court on Mediation (IInd Phase) during the period from 08.01.2024 to 12.01.2024



Refresher Course on Criminal Laws and Procedures during the period from 12.03.2024 to 16.03.2024



Training for Newly Appointed Assistant Prosecution Officers (APOs) of the State during the period from 02.01.2024 to 31.01.2024



Training Programme for Bangladesh Judges and Judicial Officers during the period from 17.02.2024 to 23.02.2024

INSTITUTION, DISPOSAL AND PENDENCY OF CASES**HIGH COURT OF UTTARAKHAND****(From 01.01.2024 to 31.03.2024)**

| | | | | | | Pendency (As on 01.01.2024) | | |
|--|---------------------------|------------------------------|--|---------------------------|---------------------------|--|---------------------------|--|
| | | | | | | Civil Cases | Criminal Cases | Total Pendency |
| | | | | | | 27842 | 22004 | 49846 |
| Institution (01.01.2024 to 31.03.2024) | | | Disposal (01.01.2024 to 31.03.2024) | | | Pendency (As on 31.03.2024) | | |
| Civil Cases | Criminal Cases | Total Institution | Civil Cases | Criminal Cases | Total Disposal | Civil Cases | Criminal Cases | Total Pendency at the end of 31.03.2024 |
| 2173 | 2447 | 4620 | 1788 | 1778 | 3566 | 28227 | 22673 | 50900 |

DISTRICT COURTS**(From 01.01.2024 to 31.03.2024)**

| SL. No | Name of the District | Civil Cases | | | | Criminal Cases | | | | Total Pendency at the end of 31.03.24 |
|--------|----------------------|--------------------------------|---|------------------------------------|---------------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|---------------------------------------|
| | | Opening Balance as on 01.01.24 | Institution from 01.01.2024 to 31.03.24 | Disposal from 01.01.24 to 31.03.24 | Pendency at the end of 31.03.24 | Opening Balance as on 01.01.24 | Institution from 01.01.24 to 31.03.24 | Disposal from 01.01.24 to 31.03.24 | Pendency at the end of 31.03.24 | |
| 1. | Almora | 483 | 60 | 62 | 481 | 1683 | 819 | 824 | 1678 | 2159 |
| 2. | Bageshwar | 136 | 59 | 40 | 155 | 446 | 278 | 319 | 405 | 560 |
| 3. | Chamoli | 328 | 65 | 63 | 330 | 1046 | 461 | 496 | 1011 | 1341 |
| 4. | Champawat | 268 | 63 | 24 | 307 | 2590 | 2010 | 1829 | 2771 | 3078 |
| 5. | Dehradun | 10925 | 1813 | 1820 | 10918 | 96295 | 24605 | 17949 | 102951 | 113869 |
| 6. | Haridwar | 12160 | 1230 | 1126 | 12264 | 86050 | 14983 | 13777 | 87256 | 99520 |
| 7. | Nainital | 3220 | 778 | 429 | 3569 | 24090 | 3371 | 2956 | 24505 | 28074 |
| 8. | Pauri Garhwal | 1360 | 186 | 220 | 1326 | 9347 | 2884 | 2210 | 10021 | 11347 |
| 9. | Pithoragarh | 361 | 95 | 104 | 352 | 2457 | 981 | 1118 | 2320 | 2672 |
| 10. | Rudraprayag | 117 | 47 | 41 | 123 | 475 | 380 | 410 | 445 | 568 |
| 11. | Tehri Garhwal | 503 | 85 | 78 | 510 | 3098 | 937 | 1158 | 2877 | 3387 |
| 12. | Udham Singh Nagar | 6532 | 880 | 837 | 6575 | 65406 | 7932 | 8284 | 65054 | 71629 |
| 13. | Uttarkashi | 410 | 103 | 97 | 416 | 1216 | 1087 | 1000 | 1303 | 1719 |
| | Total | 36803 | 5464 | 4941 | 37326 | 294199 | 60728 | 52330 | 302597 | 339923 |

FAMILY COURTS
(From 01.01.2024 to 31.03.2024)

| SL. No | Name of the Family Court | Civil Cases | | | | Criminal Cases | | | | Total Pendency at the end of 31.03.24 |
|--------|--------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|---------------------------------------|
| | | Opening Balance as on 01.01.24 | Institution from 01.01.24 to 31.03.24 | Disposal from 01.01.24 to 31.03.24 | Pendency at the end of 31.03.24 | Opening Balance as on 01.01.24 | Institution from 01.01.24 to 31.03.24 | Disposal from 01.01.24 to 31.03.24 | Pendency at the end of 31.03.24 | |
| 1. | Almora | 159 | 20 | 14 | 165 | 161 | 19 | 18 | 162 | 327 |
| 2. | Dehradun (Pr. J.F.C) | 781 | 400 | 417 | 764 | 417 | 142 | 175 | 384 | 1148 |
| 3 | Dehradun (J.F.C) | 540 | 123 | 104 | 559 | 498 | 86 | 81 | 503 | 1062 |
| 4. | Dehradun (Addl.J.F.C) | 556 | 104 | 97 | 563 | 466 | 76 | 64 | 478 | 1041 |
| 5. | Rishikesh | 230 | 63 | 70 | 223 | 171 | 42 | 29 | 184 | 407 |
| 6. | Vikasnagar | 179 | 77 | 94 | 162 | 362 | 92 | 128 | 326 | 488 |
| 7. | Nainital | 204 | 48 | 52 | 200 | 324 | 58 | 61 | 321 | 521 |
| 8. | Haldwani | 479 | 130 | 137 | 472 | 890 | 146 | 155 | 881 | 1353 |
| 9. | Haridwar | 817 | 210 | 197 | 830 | 1062 | 156 | 153 | 1065 | 1895 |
| 10. | Roorkee | 861 | 204 | 302 | 763 | 1130 | 200 | 226 | 1104 | 1867 |
| 11. | Laksar | 151 | 51 | 58 | 144 | 206 | 57 | 40 | 223 | 367 |
| 12. | Kotdwar | 258 | 60 | 56 | 262 | 396 | 56 | 56 | 396 | 658 |
| 13. | Pauri Garhwal | 64 | 16 | 20 | 60 | 53 | 26 | 30 | 49 | 109 |
| 14. | Tehri Garhwal | 48 | 26 | 24 | 50 | 42 | 26 | 25 | 43 | 93 |
| 15. | Rudrapur-1 U.S.Nagar | 352 | 139 | 121 | 370 | 568 | 101 | 75 | 594 | 964 |
| 16. | Rudrapur-2 U.S. Nagar | 117 | 50 | 58 | 109 | 128 | 28 | 21 | 135 | 244 |
| 17. | Kashipur | 614 | 133 | 160 | 587 | 641 | 122 | 123 | 640 | 1227 |
| 18. | Khatima | 272 | 72 | 64 | 280 | 394 | 50 | 42 | 402 | 682 |
| | Total | 6682 | 1926 | 2045 | 6563 | 7909 | 1483 | 1502 | 7890 | 14453 |

NOTIFICATIONS AND CIRCULARS OF HIGH COURT OF
UTTARAKHAND
FROM JANUARY 2024 TO MARCH 2024

- No. 07/UHC/Admin. A-II/2024 dated 11.01.2024 ([Click to open](#))
- No. 08/UHC/Admin. A(I.T./)/2024 dated 11.01.2024 ([Click to open](#))
- No.20/UHC/Admin. A/2024 dated 16.01.2024 ([Click to open](#))
- No. 46/UHC/Admin. A/2024 dated 04.02.2024 ([Click to open](#))
- No. 47/UHC/Admin.A-2/2024 dated 09.02.2024 ([Click to open](#))
- No. 48/UHC/Admin. B/V-a-1/2023 dated 17.02.2024 ([Click to open](#))
- No. 49-50/UHC/Admin.A-2/2024 dated 21.02.2024 ([Click to open](#))
- No. 51-53/UHC/Admin.A-2/2024 dated 21.02.2024 ([Click to open](#))
- No. 54/UHC/Admin. A-II/2024 dated 26.02.2024 ([Click to open](#))
- No. 55/UHC/Admin. A-II/2024 dated 26.02.2024 ([Click to open](#))
- No. 61/UHC/Admin. A-II/2024 dated 02.03.2024 ([Click to open](#))
- No. 63/UHC/Admin. A-II/2024 dated 13.03.2024 ([Click to open](#))
- No. 67/UHC/Stationery/2024 dated 20.03.2024 ([Click to open](#))
- No. 68/UHC/XIII-b-1/Recruitment Cell/2024 dated 21.03.2024 ([Click to open](#))

CIRCULAR

- C. L. No. 01/ UHC/Admin. A/2024 dated 03.01.2024 ([Click to open](#))
- C.L. No. 02/UHC/Admin. B/2024 dated 12.01.2024 ([Click to open](#))
- C.L. No. 03/UHC/Admin. A/2024 dated 07.03.2024 ([Click to open](#))
- C.L. No. 04/UHC/Admin. A/2024 dated 07.03.2024 ([Click to open](#))
- C.L. No. 05/UHC/Admin. A/2024 dated 07.03.2024 ([Click to open](#))
- C.L. No. 06/ UHC/Admin. A/2024 dated 22.03.204 ([Click to open](#))

FULL COURT REFERENCE TO WELCOME HON'BLE MS. JUSTICE RITU BAHRI, THE CHIEF JUSTICE, HIGH COURT OF UTTARAKHAND HELD ON FEBRUARY 12, 2024 AT 10:00 AM IN C.J.'S COURT

Registrar General

My Lord,

I seek your Lordship's permission to open the proceedings.

Hon'ble the Chief Justice

Permitted

Registrar General

Thank you My Lord.

The proceedings are open.

Now, I request the Hon'ble dignitaries to address the esteemed gathering according to their respective terms.

➤ **Shri S.N. Babulkar, Advocate General, High Court of Uttarakhand**

My Lord, Hon'ble Ms. Ritu Bahri, Chief Justice of Uttarakhand High Court, Hon'ble Mr. Justice Manoj Kumar Tiwari, Senior Judge, Their Esteemed Companion Judges, President, High Court Bar Association, Senior Advocates, my colleagues on the government side, members of the Bar, Registrar General, members of Registry, ladies and gentlemen.

Sir,

We have assembled here to welcome Hon'ble Ms. Justice Ritu Bahri, the Chief Justice of Uttarakhand High Court.

Her Lordship was born on October 11, 1962 at Jalandhar. She belongs to a family of illustrious lawyers. Her great grand-father Late Shri Karam Chand Bahri was a well-known lawyer on the civil side. Her grand-father late Shri Som Dutt Bahri was also eminent practicing lawyer and was also Member of Legislative Assembly, Punjab from 1952 to 1957. Her father Hon'ble Mr. Justice Amrit Lal Bahri, retired as a Judge of Punjab and Haryana High Court in the year 1994.

Her Lordship did her schooling from Carmel Convent School Chandigarh and graduation from Government College for Women, Chandigarh in the year 1982. Her Lordship did her Law from Punjab University, Chandigarh in the year 1985. Her Lordship enrolled with the Bar Council of Punjab and Haryana in the year 1986. Her Lordship was appointed as Assistant Advocate General, Haryana in March, 1992, and thereafter, appointed as Deputy Advocate General, Haryana in August, 1999 and Senior Advocate General, Haryana in December, 2009. Her Lordship was elevated as Judge of Punjab and Haryana High Court on 16th August, 2010. Her Lordship elevated as Acting Chief Justice of Punjab and Haryana High Court on 14th October, 2023.

We welcome your Lordship here in this abode of God, which is popularly known as 'Devbhoomi' and hope and believe that under your Lordship's able guidance and pattern ship, entire legal fraternity and this institution will progress leaps and bonds.

Sir, I, on my behalf and on behalf of the State, welcome you to this Devbhumi, where the Ganga and Jamuna along with its tributaries flows with all its might and where salvation can be achieved by just remembering the God.

Let us conclude with most important proposition from Vedas:

आ नो भद्राः क्तवो यन्तु विष्वतः

(Let noble thoughts come to us from all directions)

Thanking you,

➤ **Shri D.C.S. Rawat, President, Uttarakhand High Court Bar Association**

Your Honour,

Hon'ble Ms Justice Ritu Bahri, The Chief Justice of the High Court of Uttarakhand, Senior Judge Hon'ble Mr. Justice Manoj Kumar Tiwari Ji, Hon'ble Mr. Justice Ravindra Maithani Ji, Hon'ble Mr. Justice Alok Kumar Verma Ji, Hon'ble Mr. Justice Rakesh Thapliyal Ji, Hon'ble Mr. Justice Vivek Bharti Sharma Ji, Learned Advocate General, Learned Deputy Solicitor Generals, Learned Government Advocate, Learned CSC, Learned Senior Advocates, and learned members of the Bar.

I am highly honored and feel privileged to have been given this opportunity to address before your Honor and the learned members of the Bar Association on this very special occasion of welcoming Hon'ble Justice Ms. Ritu Bahri Ji, now the Hon'ble Chief Justice of Uttarakhand High Court.

Today, we all have gathered here and it is with great pleasure and a sense of profound honor that I extend a warm welcome, both personally and on behalf of all members of the bar, to Hon'ble the Chief Justice Ritu Bahri Ji, as she assumes the role of the first woman Chief Justice of Uttarakhand High Court. Your Honor represents not just the progress of justice, but also the breaking of boundaries and the empowerment of women in our legal system.

I speak for all our members when I say that we have full faith in Hon'ble Justice Ritu Bahri Ji ability to serve as a guardian mother to our legal fraternity. Her leadership and guidance will undoubtedly protect the rights and interests of all who seek justice under her stewardship.

It is noteworthy that Your Honor assumes the responsibility at a time when Uttarakhand is witnessing a significant milestone in gender equality within its administrative and judicial domains. Alongside Hon'ble Justice Bahri Ji, Uttarakhand also

has its first Woman Vidhan Sabha Adyaksa, first woman Chief Secretary, not only this specifically Nainital district has woman District Judge though now deputed to Hon'ble Apex Court and as well as a woman District Magistrate.

This shared accomplishment brings us a sense of comfort, showing how the people of Uttarakhand are surrounded by nurturing strength, I emphasize on the term nurturing strength as nurturing is a quality that woman posses and to nurture is to look after and protect someone while one is growing and developing and which is exactly what our state requires at this point of time.

The Bar of the Uttarakhand High Court stands as a bastion of Justice, surrounded by the mountains. Much like these calm yet vigilant mountains, our High Court Bar exudes joy and peace, while simultaneously remaining vigilant and proactive for its rights and upholding the rule of law.

As we know a short history of the Hon'ble Chief Justice, your Honor was born on October 11, 1962 at Jalandhar. She belongs to a family of illustrious Lawyers. Her great grand-father Late Shri Karam Chand Bahri was a well-known Lawyer of his times on the civil side. Her grandfather Late Shri Som Dutt Bahri also practiced Law on the civil side and was also Member Legislative Assembly, Punjab, from 1952 to 1957. Her father Hon'ble Mr. Justice Amrit Lal Bahri retired as Judge of Punjab & Haryana High Court in the year 1994. Your Honour did her schooling from Carmel Convent School, Chandigarh, and graduation in Economics (Hons.) from Government College for Women, Chandigarh in the year 1982 in the Ist Division. Thereafter, she did her Law from Punjab University, Chandigarh, in the year 1985 in the Ist Divison. She was enrolled as an Advocate in the year 1986 with Bar Council of Punjab & Haryana and started practicing in Punjab & Haryana High Court. She was appointed as Assistant Advocate General, Haryana. Thereafter, she was appointed as Deputy Advocate General, Haryana, and Senior Advocate General, Haryana. While representing the State of

Haryana, she handled several cases relating to Service matters, land Acquisition, Taxation, Revenue, Labour cases and MACT cases. She was elevated as Judge of the Punjab & Haryana High Court on August 16, 2010. In October last year, Hon'ble Ms Justice Ritu Bahri Ji was appointed as Acting Chief Justice of the Punjab and Haryana High Court. On 2nd November, 2023, the Hon'ble Supreme Court collegiums recommended her appointment as the Chief Justice of Uttarakhand High Court.

Hon'ble the Chief Justice has come from High Court which has its peculiar history and legacy. As a young High Court, we are looking forward to take the bench and bar to the greater heights.

I assure Your Honor that the members of the Bar will always cooperate and put efforts to their fullest strength for the welfare of the institutions. We assure you that we will welcome all the reformative decisions for the good of litigants and for this Hon'ble Institutions and Bar.

Due to the limited time available, I have reached the conclusion that, on my behalf and on behalf of the members of the Bar Association, we are pleased to express our willingness to participate in any deliberated solutions you propose.

Once again we welcome your Honor and convey our best wishes for your Honor's tenure. We are indeed privileged to have you as the Chief Justice of Uttarakhand High Court. We welcome you and your family to our High Court and the Dev Bhoomi of Uttarakhand.

Thanks with regards.

➤ **Hon'ble Mr. Justice Manoj Kumar Tiwari, Senior Judge, High Court of Uttarakhand**

Hon'ble Ms. Justice Ritu Bahri, the Chief Justice of High Court of Uttarakhand, Ms. Prachi Bahri, my esteemed brother Judges and their respected spouses, Ms. Manju Tiwari, my better half, Hon'ble Mr. Justice U. C. Dhayani, former Judge of High Court of Uttarakhand, Mr. Justice Rajesh Tandon, former Judge of High Court of Uttarakhand, Mr. Justice B. S. Verma, former Judge of High Court of Uttarakhand, Mr. Justice Alok Singh, former Judge of High Court of Uttarakhand, Mr. S.N. Babulkar, learned Advocate General of Uttarakhand, Mr. Amit Bhatt, Government Advocate, Government of Uttarakhand, Mr. C. S. Rawat, C.S.C., Government of Uttarakhand, Mr. D. C. S. Rawat, President, High Court Bar Association, Mr. Saurav Adhikari, Secretary General, High Court Bar Association, learned Senior Advocates and Members of the Bar, Registrar General, other Registrars and staff of the Registry and the office bearers of the Bar Council of Uttarakhand.

Today marks a historic occasion as we gather to Honour and welcome the Hon'ble Ms. Justice Ritu Bahri as the Chief Justice of the High Court of Uttarakhand, a milestone that celebrates not only her exceptional career but also the progressive strides of our judicial system towards inclusivity and excellence.

Justice Bahri, whose career has been characterized by unwavering dedication, exceptional legal acumen, and a profound sense of justice, has ascended to this prestigious position through a journey marked by significant achievements and contributions to the legal profession. Born into a family with a storied legal legacy, Justice Bahri has upheld and furthered this tradition with distinction, embodying the virtues of integrity, diligence, and wisdom.

Justice Ritu Bahri was born on October 11, 1962, in Jalandhar, in a family of illustrious lawyers. Her father, Justice Amrit Lal Bahri, retired as a Judge of the Punjab and Haryana High Court in 1994. Her great-grandfather, the Late Karam Chandra Bahri, was a well-known lawyer of his time on the civil side. Her grandfather, the Late Som Dutt Bahri, also practiced law on the civil side and was a Member of the Legislative Assembly (MLA) in Punjab from 1952 to 1957.

Her academic and professional journey, from her formative years in Chandigarh to the chambers of the Punjab and Haryana High Court, has been exemplary. Justice Bahri's specialization in civil, constitutional, taxation, labour laws, and service matters shows cases her broad legal expertise and her commitment to upholding the rule of law. Her tenure as Assistant Advocate General, followed by her roles as Deputy Advocate General and Senior Advocate General of Haryana, underscores her competence and the trust placed in her by the legal community.

Elevated to the bench of Punjab and Haryana High Court in August, 2010, Justice Bahri has since rendered numerous judgments that have enriched Indian jurisprudence. Her tenure as Acting Chief Justice of the same court further exemplified her leadership qualities and her ability to inspire and guide the legal fraternity.

The Supreme Court collegiums' recommendation and her subsequent appointment as the first woman Chief Justice of the Uttarakhand High Court is a testament to her extraordinary capabilities and the esteem in which she is held.

This appointment is not merely a personal achievement but a beacon of inspiration for women in the legal profession and a significant step toward gender equality within the judiciary.

The High Court of Uttarakhand, set against the serene backdrop of Nainital, stands as a symbol of our enduring commitment to justice. Under Justice Bahri's

stewardship, I am confident that the court will continue to uphold the highest standards of judicial service and integrity.

As we stand on the cusp of this new chapter, I, alongside my colleagues, pledge our unwavering support and cooperative to Justice Bahri. Together, we shall strive to further the cause of justice, ensuring that the light of fairness and equity shines brightly over the state of Uttarakhand and beyond.

In closing, I extend my heartiest congratulations to Justice Ritu Bahri on her historic appointment. May her tenure be marked by wisdom, courage, and a steadfast commitment to Justice.

Thank you.

➤ **Ms. Ritu Bahri, Hon'ble the Chief Justice, High Court of Uttarakhand, Nainital.**

Good Morning everybody,

I am very happy to be part of this august gathering which consists of Brother Judges and the spouses, Advocate General for the State of Uttarakhand and President of the Bar Association, the retired Judges, who have made the effort to come and be part of this function, Senior Advocates, Members of the Bar, Members of the Registry of the High Court, Staff of High Court. I thank my learned Brother, Hon'ble Mr. Justice Manoj Kumar Tiwari and learned Advocate General Mr. S. N. Babulkar and the learned President of the High Court Bar Association, Mr. D. C. S. Rawat for their kind and generous words spoken about me.

I am very lucky to be here to be a Chief Justice of this Court which is Dev Bhoomi, where I have come today along with my daughter Prachi and we have heard so much about the spiritual destinations over hear and my daughter has inspired me to work on

this post a lot, the younger generation today knows which way the right things go and both of us are going to be part of your High Court and learn a lot, so this is a learning time, one should be open to learning all the time and Justice Tiwari had spoken to me Yesterday that there are few problems, which are being faced by Advocates practicing in this High Court as well as the Staff and there are some districts which are in the hills and remote areas where the litigants face certain problems. So, the problems have been discussed yesterday so my personal opinion is that whatever the problems may be, they can be solved if everybody works together. Members of the Bar and all the brother Judges sitting with me if everybody works together the solutions can be found very easily. So my request to all the Members of the Bar would be that please come forward and help us in resolve the issues, which are pending so that a common man, a litigant gets some benefits out of this institute. It cannot be done by one person, it has to be done collectively as a community by all the branches of this Court. So, this is my request and I expect that from today onwards we will all work together and the legal profession is very noble and learned profession. A common man, if he gets into some problems in life the only place he has expectation the Court and to that extent, we are all part of the same institute and we have to take one step at a time to solve the problems for the future of this Court and I personally want the younger generation Lawyers to come forward and give us some Ideas they can interact with me. I will be meeting members of the Bar, wherever anybody has a good idea, we are open to accept any idea because it is the next generation for which we have to set some good examples. So, this is part of my spontaneity which I just thought when I sat over here that we all should take steps to bring peace in the minds and heart of people, who come here with troubled source and problems. I assure you I will work with an open mind and I welcome frank and open communication.

I hope as a Court we shall have the cooperation of the political establishment of the region so that we can bring fairness and justice to our people of Uttarakhand.

With those words I thank everybody.

Namaskar.

Registrar General- Now, I seek the permission of the Hon'ble the Chief Justice to place the proceedings on record & to close the proceedings.

Hon'ble the Chief Justice

Permitted.

Registrar General

Thank You My Lord.

The proceedings are closed.

RECENT JUDGMENTS OF THE HON'BLE COURTS

(01.01.2024 TO 31.03.2024)

Single Bench Judgments

1. *In Bail Application 1st No. 2614 of 2023, Madan Singh Rawat vs. State along with connected matters. ([Click to open](#))*
2. *In Criminal Writ Petition No. 1379 of 2022, Jayendri Rana vs. State of Uttarakhand and another. ([Click to open](#))*
3. *In Criminal Jail Revision No. 02 of 2023, Arun vs. State of Uttarakhand ([Click to open](#))*
4. *In Criminal Revision No. 137 of 2014, Abid alias Guddu vs. State of Uttarakhand. ([Click to open](#))*
5. *In Criminal Revision No. 152 of 2020, Nayeem Rahat vs. State of Uttarakhand and another ([Click to open](#))*
6. *In Criminal Appeal No. 150 of 2009, Kurban and others vs. State of Uttarakhand. ([Click to open](#))*
7. *In Writ Petition (S/S) No. 241 of 2024, Misha Upadhyay vs. State of Uttarakhand. ([Click to open](#))*
8. *In Writ Petition (S/S) No. 371 of 2023, Smt. Priyanka vs. State of Uttarakhand. ([Click to open](#))*

9. In Writ Petition (S/S) No. 603 of 2018, Sudhir Sharma vs. State of Uttarakhand.
[\(Click to open\)](#)

10. In Writ Petition (S/S) No. 877 of 2022, Neha vs. State of Uttarakhand. [\(Click to open\)](#)

11. In Writ Petition (S/S) No. 1304 of 2021, Rezy Jain vs. State of Uttarakhand. [\(Click to open\)](#)
